



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 21. CUTTACK, FRIDAY, MAY 22, 1942.

 *Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

PROCLAMATION.

The 15th May 1942.

In exercise of the powers conferred by section 15 of the Police Act, 1861 (V of 1861), the Governor of Orissa is pleased to declare that from the conduct of the inhabitants of the areas specified below, within the jurisdictions of the Patkura, Mahakalpara, Kendrapara and Pattamundai police-stations in the district of Cuttack, it is expedient to increase the number of police by the appointment of an additional force consisting of two havildars and sixteen constables, to be quartered in the said area, at the cost of the inhabitants thereof, subject to any orders which may be passed exempting any person or class or section of inhabitants. This proclamation shall remain in force for a period of six months, with effect from the 1st June 1942.

2. The above proclamation shall apply to the whole of the Chaukidari unions named below :—

Police-station Patkura.

Chaukidari unions Nos. IV, V, VI, VII and VIII.

Police-station Mahakalpara.

Chaukidari unions Nos. I, II and III.

Police-station Kendrapara.

Chaukidari unions Nos. V, VI and VII.

Police-station Pattamundai.

Chaukidari unions Nos. V and VI.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

NOTIFICATIONS.

The 13th May 1942.

No. 1756-P.(C).—In exercise of the powers conferred by clause (s) of sub-section (1) of section 4 of the Code of Criminal Procedure, 1898 (V of 1898), the Governor of Orissa is pleased to direct that the following amendments shall be made in the notification of the Government of Orissa in the Home Department No. 96-P., dated the 14th January 1942, namely:—

AMENDMENTS.

1. In Schedule I appended to the said notification the following serial numbers with villages mentioned against them [induced in the list of villages in the Bhairabsingpur police-station in the district of Koraput] shall be omitted, namely:—

- 7. Bodigam.
- 41. Kadambaguda.
- 51. Kaniaguda.
- 88. Semla.
- 95. Thankinkuta.
- 97. Thorijisula.

2. In the said Schedule for the villages mentioned against the serial numbers 23, 42, 49, 60, 66, 68, 76, 82, 91 and 92, the villages mentioned below shall be respectively substituted, namely:—

- Dumuripodar.
- Katraguda.
- Kumudaguda.
- Mandia Attal.
- Nuaguda.
- Nuagam.
- Pradhaniput.
- Rajaput.
- Bhairabsingpur.
- Tenkar.

3. In the said schedule the names of the following villages shall be added at the end, namely:—

- Baghavadruguda.
- Belagaon.
- Benasur.
- Bhumiaguda.
- Lindiraja.
- Lokiguda.
- Lukdisil.
- Poda or Sanadubuli.
- Ramoguda.
- Tengdasil.
- Kadaliaguda.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

The 17th May 1942.

No. 2071-P. (C).—In exercise of the powers conferred by clause (s) of sub-section (i) of section 4 of the Code of Criminal Procedure, 1898 (Act V of 1898), and all other powers enabling him in this behalf and in modification of previous orders on the subject the Governor of Orissa, is pleased to declare that the villages specified in column 2 of the schedule hereto annexed which have hitherto been included in Boipariguda police-station in Jeypore Circle in the district of Koraput, shall henceforth be included in Kundra police-station in the same Circle and district.

SCHEDULE.

List of villages transferred from Boipariguda police-station to Kundra police-station:—

Serial No.	Name of village with hamlets.
(1)	(2)
1.	Kornoguda.
2.	Phuphugam with his hamlets—
	(a) Kandulguda.
	(b) Tumba-Ambo.
	(c) Musalosuba.
	(d) Bariaguda.
	(e) Ghiviryaguda.
	(f) Sikramguda.
	(g) Sundiguda.
	(h) Kuntaguda.
3.	Gorahandi with its hamlets—
	(a) Pujariguda.
	(b) Buttuguda.
	(c) Bamsyaguda.
	(d) Bariaguda.
	(e) Chompaguda.
	(f) Chikimya Guda.
	(g) Biriguda.
	(h) Disariguda.
4.	Naragam with its hamlets—
	(a) Porjaguda.
5.	Toraput with its hamlet—
	(a) Honthaloguda.
	(b) Lachanaguda.
	(c) Bhattiguda.
6.	Pukiaguda with its hamlet—
	(a) Guntaguda.
7.	Majhiguda.

Serial
No.

Name of village with hamlets.

Section), No. 609-A.R.P., dated the 26th
February 1942:—

(1)

(2)

8. Gundalo with its hamlets—

- (a) Tolyaguda.
- (b) Pandakaguda.
- (c) Muddiguda.
- (d) Naikoguda.
- (e) Pujariguda.
- (f) Pandripani.
- (g) Adumunda.
- (h) Gadgundalo.
- (i) Pradhaniput.
- (j) Santolyaguda.
- (k) Mantriguda.
- (l) Sarujubba Padro.
- (m) Nilpatyaguda.
- (n) Kholapiguda.
- (o) Khemmaguda.
- (p) Hatguda.
- (q) Bamsu Phuloguda.
- (r) Borimaguda.

9. Banwaguda with its hamlets—

- (a) Dephiguda.
- (b) Kusumoguda.
- (c) Gorusaloguda.
- (d) Giriliguda.

10. Kenduguda.

11. Udliyanguda.

By order of the Governor,

E. R. WOOD,

*Chief Secretary to Government.**The 19th May 1942.*

No. 1570-C.—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Police (Resignation of Office) Ordinance, 1942, shall apply to all the partially-excluded areas in the Province of Orissa.

By order of the Governor,

J. BOWSTEAD,

*Addl. Secretary to Government.**The 15th May 1942.*

No. 2024-A.R.P.—In exercise of the powers conferred by sub-rules (1) and (2) of rule 52 of the Defence of India Rules, 1939, the Governor of Orissa is hereby pleased to make the following amendment to the Order under the said sub-rules published with the notification of the Government of Orissa in the Home Department (A. R. P.

AMENDMENT.

To rule 12 of the said Order the following shall be added, namely:—

“The power conferred on the District Magistrate by this rule shall also be exercisable by any Sub-divisional Magistrate except in towns for which Air Raid Precautions Schemes have been prepared.”

By order of the Governor,

B. N. MULLIK,

Deputy Secretary to Government.

FINANCE DEPARTMENT.

NOTIFICATIONS.

The 13th May 1942.

No. 2344-F.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 241 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the following further amendment shall be made in the Orissa Service Code, namely:—

AMENDMENT.

To the List of Heads of Departments in Appendix 3 of the said Code the following entry shall be added, namely:—

“21. Elections Officer”.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.**The 15th May 1942.*

No. 2363-F.—In exercise of the powers conferred by sub-section (i) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Indian Finance Act, 1942 (XII of 1942), shall apply to those partially-excluded areas of the Province of Orissa specified in column 1 of the Schedule below to the extent mentioned against them respectively in column 2 thereof.

SCHEDULE.

1	2
The districts of Sambalpur and Koraput and the Agency areas of the district of Ganjam.	The whole.
The districts of Angul and Khoudmals.	The whole except sections 2, 3, 4, 5 and 6.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

REVENUE DEPARTMENT.

NOTIFICATIONS.

The 12th May 1942.

No. 1262—La.-49-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the 18 Hinjili village, Chatrapur taluk, Ganjam district, is needed for a public purpose, to wit, for extension of Police-station compound at Hinjili, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894, as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Revenue Divisional officer, Chatrapur, and his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act the Governor appoints the Revenue Divisional Officer, Chatrapur, to perform the functions of the Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, Imam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Approximate extent to be taken up.	Whether waste or arable.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Ganjam.	Chatrapur.	18 Hinjili	2231 dry ...	1. Kannai Panigrahi ... 2. Batcho Sahu. 3. Khalli Panda. 4. Harikrishna Panda. 5. Mohan Panda.	S. No. 2230 Police line.	S. No. 2229/2 Jagabandhu Sahu.	S. No. 2235 District Board.	S. No. 2232 Bungalow (S. I.'s quarter).	0'30	Waste.
			2229/part dry ...	Jagabandhu Sahu ...	S. No. 2229/1 Police line.	S. No. 2228/2 Jagabandhu Sahu.	S. No. 2236 District Board.	S. No. 2231 Kannai Panigrahi and others.	0'16	Arable.
			2228/part dry ...	Jagabandhu Sahu ...	S. No. 2228/1 Police line.	S. No. 2227/2 Jagabandhu Sahu.	S. No. 2236 District Board.	S. No. 2229/2 Jagabandhu Sahu.	0'12	Do.
			2227/part dry ...	Jagabandhu Sahu ...	S. No. 2226/2 Narasingo Chowdhary and others, 2227/1 Police line.	S. No. 2200 Jagabandhu Sahu.	S. No. 2236 District Board.	S. No. 2228/2 Jagabandhu Sahu.	0'25	Do.
			2226/part dry ...	Narasingo Chowdhary	S. No. 2201 Kannai Panigrahi, Mahadevo Panigrahi and others.	S. No. 2200 Jagabandhu Sahu.	S. No. 2227/2 Jagabandhu Sahu.	S. No. 2226/1 Police line.	0'03	Do.
			Total extent							0'86

The 16th May 1942.

No. 1275—La.-32/42-R.—Whereas it appears to the Government that the land specified in the schedule below and situated in the Kavitikaspa village, Parlakimedi taluk, Ganjam district, is needed for a public purpose, to wit, Leprosy isolation colony, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa, hereby authorizes the Sub-Collector, Berhampur, his staff and workmen to exercise the powers

conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act the Governor of Orissa appoints the Sub-Collector, Berhampur, to perform the functions of a Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of owner.	Boundaries.				Approximate extent to be taken up.	Whether waste or arable.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Ganjam.	Parlakimedi.	Kavthikaspna.	Zamindari jetyitirainfed. S. No. 114 part.	1. Satyanapathruni Balaramayya. 2. „ Someswara Rao. 3. „ Suryanarayana. 4. „ Mohonrao. 5. „ Anjaneyulu. 6. The Maharaja of Parlakimedi. 7. Yedla Surayya of Parlakimedi.	S. No. 105 and the Municipal well in S. No. 114.	S. Nos. 112 and 113.	Portion of S. No. 115 and the post-mortem shed.	Portion of S. No. 115 proposed for acquisition.	A. C. 0 63	Arable.
			Do. S. No. 115	Ditto ...	S. No. 114 and the Municipal hospital road S. No. 105.	S. Nos. 112 and 114.	Portion of S. No. 115.	Portion of S. No. 115.	1 34	Do.
								Total extent	1 97	

This cancels the notification No. 311—La-11/41-R., dated the 4th February 1941, published at page 59 of Part III of the *Orissa Gazette* of the 7th idem.

The 20th May 1942.

No. 2257-R. (C).—In exercise of the powers conferred by section 7 of the Government Management of Private Estates Act, 1892 (X of 1892), the Governor of Orissa is pleased to issue the following order, to have effect from the year commencing on the 1st April 1942 :—

(1) The rates leviable on all private estates (as defined in clause (3) of section 2 of the Act), in order to cover the cost of establishment and contingent expenditure referred to in section 3 of the Act shall be Rs. 1-8-0 per cent on the gross income [as defined in clause (2) of section 2 of the Act] of all such estates in the Province of Orissa for so long as the said gross income is rupees six lakhs or more. Provided that the above rate shall be liable to be reconsidered when the said gross income falls substantially below six lakhs of rupees.

(2) If any estate is under Government management during part of the year only, the rate will be levied on such part of the total gross income of the estate for the year as bears the same proportion to

such total gross income as the period during which the estate is under the Government management bears to the whole year.

(3) The cost of establishments exclusively and directly engaged in the management of the private estates shall include pensionary and leave contributions as laid down in Fundamental Rules 116 and 127 and also the amounts incurred on account of travelling allowance and contingent charges other than the service labels and Government stationery used by Collectors and other Government officials entrusted with the supervision or any other duty connected with the management of such estates and shall be drawn on bill forms prescribed for provincial charges and the bills shall be presented at the treasury for payment from provincial funds. The recoveries shall be made from the estates concerned and credited into the treasury every month.

(4) The audit fees to be charged under section 4 of the Act from the estates in South and North Orissa shall be levied at the rates now in force in the respective areas.

- (5) Under section 4 of the Act the payment of fees shall be obligatory on all estates for legal business done for them by the office of the Superintendent and Remembrancer of Legal Affairs. This scale of fee is as follows :—

	Rs.	Rs.
Drawing plaints and written statements and memoranda of appeals.	5	to 85.
Settling appeals ...	5	to 85.
Settling petitions ...	5	to 85.
Opinion ...	5	to 85.
Compromise ...	20	to 85.
Consultation ...	20	to 85.
Motion ...		85.

By order of the Governor,
F. E. A. TAYLOR,
Secretary to Government.

LAW DEPARTMENT.

NOTIFICATION.

The 19th May 1942.

No. 2212-J.(C).—In pursuance of sub-section (1) of section 92 of the Government

of India Act, 1935, the Governor of Orissa is pleased to direct that the Indian Limitation (Amendment) Act, 1942 (XVI of 1942), shall apply to all the partially-excluded areas of the Province of Orissa except the district of Khondmals.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATION.

The 19th May 1942.

No. 2197-Com.(C).—In pursuance of sub-section (1) of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the War Risks (Factories) Insurance Ordinance, 1942 (Ordinance No. XII of 1942), shall apply to all the partially-excluded areas of the Province of Orissa.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.